

SHRI SOMNATH CHATTERJEE : What-
ever I had said there, I have also said here. I have
not said anything new.

SHRI VIDYACHARAN SHUKLA: You
might take a decision. But from my side we will
see that we will all obey you and obey the
decision taken in the Business Advisory Com-
mittee.

SHRI SOMNATH CHATTERJEE : I have
said that we shall try to cooperate our best. There
will be no deliberate violation, but there may be
some issues like this. (*Interruptions*).

[*Translation*]

SHRI RAM VILAS PASWAN (Rosera) :
Mr. Speaker, Sir, it was observed that during
'Zero' hour the hon. Members used to raise
number of questions besides raising problems
pertaining to their own constituencies and it
takes a lot of time. Therefore, it was decided that
the issues raised in Zero Hour should be dis-
posed of within half an hour. Mr. Speaker, Sir, but
no issue has been raised today. No Member has
raised any issue today. They entire time has
been consumed either explaining the rule under
which Shri Chandra Shekharji raised his matter
or on the happenings of yesterday. The Mem-
bers have not raised their problems.

I would like to urge upon you that..

[*English*]

MR. SPEKAER : I think the lady members
know that generally I try to be very accommoda-
tive. I have full sympathies with you and we wish
very speedy recovery for Mamataji and if you
want to discuss it, we will certainly take it up
tomorrow.

But, please do not discuss it today., Oth-
erwise, we will just get deailed. If you want to
insist on that, I will retire to my chamber and I will
leave it

[*Translation*]

SHRI CHEEDI PASWAN (Sasaram) : Mr.
Speaker, Sir, the leaders have been speaking

for three hours. In spite of this you are saying to
observe the timings strictly... (*Interruptions*)

MR. S PEAKER : You will also be given
time.

(*Interruptions*)

SHRI RAM VILAS PASWAN : Mr. Speaker,
Sir, four thousand people have been demon-
strating for the cause of the victims of the Bhopal
gas tragedy. The Government should take
action in this regard... (*Interruptions*)

14.50 hrs.

PAPER LAID ON THE TABLE

**Notification under Delhi Administra-
tion Act, 1966**

[*English*]

THE MINISTER OF STATE IN THE MIN-
ISTRY OF HOME AFFAIRS (SHRI P.M.
SAYEED) : I beg to lay on the table a copy of the
Notification No. S.O. 374(E) (Hindi and English
versions) published in Gazette of India dated the
11th June, 1993 containing President's Order
dated the 11th June, 1993 regarding suspen-
sion of operation of certain provisions of the
Delhi Administration Act, '1966 for a further
period of six months with effect from 13th June,
1993, issued under section 31 of the Delhi
Administration Act, 1966.

[Placed in Library See, No. LT-4197/93]

**Annual Report of and review on the
working of National Institute of Health and
Family Welfare, New Delhi, etc.**

THE DEPUTY MINISTER IN THE MINIS-
TRY OF HEALTH AND FAMILY WELFARE
(SHRI PABAN SINGH GHATOWAR) : I beg to
lay on the table-

(1) (i) A copy of the Annual report (Hindi and
English versions) of the National
Institute of Health and Family Wel-
fare, New Delhi, for the year 1991-992.

[Sh. Paban Singh Ghatowar]

(ii) A copy of the Annual; Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1991-92, together with Audit Report thereon.

((iii) A copy of the Review (Hindi and English versions) by the Government on the working of the national Institute of Health and Family Welfare. New Delhi, for the year 1991-92.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See. No. LT-4198/93]

14.52 hrs.

STANDING COMMITTEE ON RAILWAYS
SECOND REPORT AND MINUTES

[English]

SHRI SOMNATH CHATTERJEE (Bolpur) : Sir, I beg to present the Second Report (Hindi and English versions) of the Standing Committee on Railways on (a) Doubling of Railway lines; and (b) Metro-railway Project in Calcutta and Minutes of the sittings of the Committee relating thereto.

14.53 hrs.

ELECTION TO COMMITTEE

Committee on Public Undertakings

[English]

SHRI BASUDEB ACHARIA (Bankura) : Sir, I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a Member from Rajya Sabha to associate with the

Committee of public Undertakings of this House for the unexpired portion of the term of the Committee *vice* Shri Sunil Basu ray retired from Rajya Sabha and do communicate to this House the name of the Member so nominated by Rajya Sabha".

MR. SPEAKER : The questions is:

"That this House do recommend to Rajya Sabha do agree to nominate a Member from Rajya Sabha to associate with the Committee on Public Undertakings of this House for the unexpired portion of the term of the Committee *vice* Shri Sunil Basu Ray retired from Rajya Sabha and do communicate to this House the name of the Member so nominated by Rajya Sabha".

The motion was adopted.

14.54 hrs.

CONSTITUTION (EIGHTIETH AMENDMENT) BILL*

AND
REPRESENTATIONS OF THE
PEOPLE (AMENDMENT) BILL*

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : Motion moved:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

THE MINISTER OF STATE IN THE MIN-